

to the new lending discipline. Such borrowers may also be granted additional limits, where necessary, to meet increased production need but it shall be ensured that the existing WCTL component is not enhanced and they bring in additional proportionate contribution for the purpose of increased production.

(ii) It is not the intention to have separate limits for peak level and non-peak level in all cases. Such limits are to be fixed only wherever feasible i.e. where there are pronounced seasonal variation in the utilisation of limits. As regards ad-hoc/temporary limits in excess of the sanctioned limits, the intention is not to deny genuine additional credit requirements of borrowers. In genuine cases, it should not be difficult for the borrowers to convince their bankers regarding such ad-hoc limits.

(iii) It is not correct to generalise that industry has been subjected to financial rigours as a result of implementation of Tandon Committee Recommendations. The Tandon Committee has brought about discipline and improvement in the use of working capital by making bank credit need based. The various norms etc. prescribed by it have been kept under constant review by Reserve Bank and banks have been given discretion to allow, if satisfied, deviations from the norms,

केन्द्रीय सरकार द्वारा राज्यों में चलाये जा रहे उद्योगों में काम कर रहे कर्मचारी

1643. श्री कृष्ण दत्त सुल्तानपुरी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय सरकार द्वारा राज्यों में चलाये जा रहे उद्योगों में कार्य कर रहे स्थायी और अस्थायी कर्मचारियों की संख्या क्या है ?

वित्त मंत्रालय में राज्य मंत्री (श्री सवाई सिंह सिसोदिया) : सम्भवतः माननीय सदस्य का आशय विभिन्न राज्यों में केन्द्रीय सरकारी उद्यमों में सेवारत कर्मचारियों की कुल संख्या तथा उनकी स्थायी और अस्थायी श्रेणियों के ब्यौरे से है। केन्द्रीय सरकारी पद्धति की भांति सभी सरकारी उद्यमों में कर्मचारियों का आवश्यक रूप से स्थायी/अस्थायी श्रेणियों में वर्गीकरण नहीं किया जाता है। कुल कर्मचारियों का स्थायी एवं अस्थायी श्रेणियों में विवरण उपलब्ध नहीं है, तथापि केन्द्रीय सरकारी क्षेत्र के उद्यमों

में कुल कर्मचारियों का राज्यवार विवरण संलग्न है।

### विवरण

आन्ध्र प्रदेश	66,256
असम	28,821
बिहार	4,19,486
गुजरात	39,987
हरियाणा	8,702
हिमाचल प्रदेश	10,380
जम्मू एवं कश्मीर	1,414
कर्नाटक	1,13,217
केरल	25,886
मध्य प्रदेश	2,35,369
महाराष्ट्र	1,48,375
उड़ीसा	61,232
पंजाब	8,085
राजस्थान	30,132
तमिल नाडु	64,019
उत्तर प्रदेश	67,449
पश्चिम बंगाल	3,61,421

अन्य राज्य एवं केन्द्र शासित प्रदेश	11,187
दिल्ली	70,400
गोआ	1,664
अवर्गीकृत	1,00,247

जोड़ 18,73,729

### Settlement of Demands of Public Sector Employees

1644. SHRI SAMAR MUKHERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the Prime Minister has received a Joint Memorandum from the Central Committee Members of six major trade unions;

(b) if so, the points raised in the memorandum ; and